

MR. SPEAKER: You can mention it in a statement and Mr. Subramaniam....

PROF. MADHU DANDAVATE: On Friday, many of us raised the issue.

MR. SPEAKER: I am telling you a way out.

PROF. MADHU DANDAVATE: I have followed what you have suggested. But, on Friday I raised the issue and demanded the Finance Minister's statement; so long, he has kept quiet. Four lakhs of workers are involved. Therefore, you may please direct him to make a statement.

MR. SPEAKER I have directed that those points which were raised will be replied to. You made certain points on that day and they have been referred to the Minister, and the Minister will reply to them. There was no necessity for raising it again today when I have already told you that it has been referred to the Minister.

PROF. MADHU DANDAVATE: We want to understand your ruling.

MR. SPEAKER: You are speaking without trying to understand me; that is the problem, I have said that there is ample opportunity for a discussion. (Interruptions)

Well, I am one of the speakers.

SHRI S. M. BANERJEE (Kanpur): You are the only Speaker of the House.

MR. SPEAKER: I may be Speaker of the House. But when I speak, I am a speaker. Of course, I am not as loud a speaker as you are.

Prof. Madhu Dandavate you had raised this point on that day and I told you that the Finance Minister, while replying, would mention about it. But you have raised it again. My observation stands.

Now, papers to be laid on the Table.

12.05 hrs.

PAPERS LAID ON THE TABLE

SUGAR (PRICE DETERMINATION FOR 1974-75 PRODUCTION) AMENDMENT ORDER, 1975, AND GUJARAT NOTIFICATIONS UNDER PANCHAYAT ACT, 1961

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table:

(1) A copy of the Sugar (Price Determination for 1974-75 Production) Amendment Order, 1975 (Hindi and English versions) published in Notification No. G.S.R. 204(E) in Gazette of India dated the 16th April, 1975 under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library See No. LT-9600/75].

(2) A copy each of the following Gujarat Notifications under sub-section (4) of section 323 of the Gujarat Panchayat Act, 1961, read with clause (c) (ii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat —

(i) The Gujarat Panchayat Service (Classification and Recruitment) (Fifth Amendment) Rules, 1973, published in Notification No. K. P. 73-194/PBN/1072/8235/TH in Gujarat Government Gazette dated the 19th October, 1973 together with an explanatory note.

(ii) The Gujarat Panchayat Service (Classification and Recruitment) (Amendment) Rules, 1974 published in Notification No. KP/21/PRR/1072/10524/TH in Gujarat Government Gazette dated the 2nd Febr-

uary, 1974 together with an explanatory note

(3) Two statement (Hindi and English versions) showing reasons for delay in laying the above Notifications

(4) Two statement (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the Notifications

[Placed in Library. See No LT-9601/75]

FERTILIZER AMENDMENT ORDERS, 1975

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHIB P SHINDE) I beg to lay on the Table

A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act 1955 —

(1) The Fertilizer (Control) Amendment Order 1975, published in Notification No GSR, 203(E) in Gazette of India dated the 16th April 1975

(2) The Fertilizer (Movement Control) (Second Amendment) Order, 1975 published in Notification No GSR 207(E) in Gazette of India dated the 18th April, 1975

(3) The Fertilizer (Movement Control) (Second Amendment) Order, 1975 published in Notification No GSR 208(E) in Gazette of India dated the 19th April, 1975

[Placed in Library See No LT-9602/75]

ANNUAL REPORT OF TAMIL NADU AGRO INDUSTRIES CORPORATION LTD, MADRAS FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): I beg to lay on the Table

A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu Agro Industries Corporation Limited, Madras for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956 [Placed in Library. See No LT-9680/75]

GUJARAT GOVERNMENT ORDERS UNDER GUJARAT VACANT LANDS IN URBAN AREAS (PROHIBITION AND ALIENATION ACT, 1972 AND NOTIFICATIONS UNDER GUJARAT SLUM AREAS (IMPROVEMENT, CLEARANCE AND REDEVELOPMENT) ACT, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH) I beg to lay on the Table

(a) A copy each of the following Gujarat Government Orders under subsection (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat:—

(1) Order No VCT-2074/45749-V dated 1st April 1975 in the case of Shri Haribhai Nathubhai Desai of Kadiapur, Taluka Navsari in the district of Bulsar

(2) Order No VCT-1474/135087-V dated 1st April 1975 in the case of Asha Cooperative Housing Society, Ahmedabad

(3) Order No VCT-2474 67280-V dated 3rd April 1975 in the case of Sardar Patel Cooperative Housing Society Ltd, Borjavi Taluka Anand in the district of Kaira

(4) Order No VCT-1474/83708-V dated 4th April 1975 in the case of Jayalaxmi Cooperative Housing Society, Ahmedabad.